

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 35/2018
in
OA No. 3067/2014**

New Delhi this the 19th November, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Sh. S.N. Terdal, Member (J)**

Vineet Vats
S/o Sh. Ashok Sharma
R/o 7, Biswas Jatwara Mohalla
Bhadurgarh, Jhajjar
Haryana – 124507.

.. Petitioner

(None)

Versus

Ashim Khurana
Chairman, Staff Selection Commission
Block No. 12, CGO Complex
Lodhi Road, New Delhi – 110003.

... Respondent

(By Advocate : Mr. Gyanendra Singh)

ORDER (ORAL)

Ms. Nita Chowdhury :

This CP has been filed alleging non-compliance of the order dated 21.11.2014 of this Tribunal passed in OA No. 3067/2014 wherein following directions have been issued :

“27. Having regard to above, the impugned show cause notices in these OAs not being legally sustainable are quashed and set aside. Respondents are directed to declare the results of the applicants in these OAs, and allocate them to the service purely on the basis of merit, if found successful in the examination. While doing so, the respondents shall fully conform to the rules and instructions for declaration of results and for allocation of service to those applicants who are found successful on the basis of pure merit. The aforesaid exercise shall be completed by the respondents within a period of three months from the date of receipt of a copy of this order.”

2. Learned counsel for the respondents informs that the respondents has complied with this order and the result of the petitioner of this OA has been declared vide result published on 15.01.2018 a copy of which has been annexed. It is also informed that the dossier of the petitioner has been sent on 25.01.2018 to the relevant user department. The applicant does not dispute the above statement. Accordingly, we find full compliance of the order of the Tribunal.

3. In view of above, CP is closed and notice issued to the respondent stands discharged.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

/anjali/